

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 1589
ANSWERED ON 09TH MARCH, 2017

DECLARATION OF PRIVATE PLAYERS AS NON-PERFORMERS

1589. SHRI S.P. MUDDAHANUME GOWDA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government proposes to declare private highway players as non-performers if they fail to infuse equity in ongoing works and delay in disbursement of loans;
- (b) if so, the details thereof;
- (c) the time by which the final decision in this regard is likely to be taken;
- (d) whether there are some other conditions put on concessionaires to complete the work within the stipulated time and save themselves from being debarred from bidding for new projects; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (e) Government has issued a policy vide circular No. 76/2011 and 193/2015 for assessment of performance of the Contractors and Concessionaires. The stipulated criterion envisages that a Concessionaire would be declared non-performing if it fails to infuse its equity contribution as per the Financing Agreements and if that results in delay in disbursement of debt by lenders, thus causing delay in completion of the project highway. This criteria is used for the assessment of Concessionaire.
